

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA



OA. 350/00618/2016

Date of Order: 10.05.2016.

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member

Himangshu Kumar Sarkar
Vs.
E. Rly.

For the Applicant : Mr. B. Chatterjee, Counsel

For the Respondents : Mr. SK Das, Counsel

ORDER (Oral)

This matter is taken up in Single Bench in terms of Appendix VIII of Rule 154 of CAT Rules of Practice, as no complicated question of law is involved, and with the consent of both sides.

2. Heard learned counsel for the parties.
3. On 18.04.2016 the respondents were directed to take instructions in regard to availability of vacancies for the post of Station Master in station having low density train movement i.e. (a) Bag Bazar (b) BBD Bag station (c) Princephat (d) Biman Bandar (e) Baranagar (f) Chitpur Kolkata Station.
4. Today, learned counsel for respondents submits upon instructions that no vacancies exist in the said stations at present. However, it has been intimated by the AOM(C)/SDAH on behalf of Divisional Railway Manager, Eastern Railway, Sealdah that the applicant can be posted to the station near Barasat or greater Kolkata, within six months.
5. Learned counsel for applicant submits that the applicant resides in Tala. Therefore, his posting can be considered near to his residence.
6. Learned counsel for applicant further submits that change of posting was required on spouse ground as provided in the Railway Board's Order dated 02.02.2010, which should be kept in mind while such consideration is made.

7. Accordingly, respondents are directed to make an honest endeavour to consider the claim of the applicant for his posting to any station near to his residence, either Barasat or greater Calcutta, and to pass an appropriate order in terms of their circular dated 02.02.2010, within 3 months from the date of communication of this order.
8. OA is accordingly disposed of. No costs.

(Bidisha Banerjee)
Member (J)

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